workers covered under the scheme. The question of extension of hospitalisation facilities to the family members of the remaining insured workers is being pursued with State Governments concerned.

Stagnation of Civilian Storekeepers

5862. SHRI ANWAR AHMAD:
SHRI BHEEKHABHAI:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Civilian Storekeepers in the Air Force are facing acute stagnation because (i) no proper recruitment has been made to their cadre in terms of 80:20 ratio between combatants *vis-a-vis* Storekeepers for the last 10 years, and (ii) no promotion avenues are open for them as compared with other services both Civilians as well as combatants (airmen); and

(b) if so, reasons therefor and action taken to remove the bottleneck in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Recruitment of Airmen (Equipment Assistants) and Civilian Storekeepers belonging to the same trade is done in the ratio of 80:20. For this purpose, the entire establishment in this trade in IAF is taken into account. There are five grades in this cadre and the percentages of posts in different grades are as under:—

Senior Store Superintendent	— 10
Store Superintendent	—15
Senior Storekeeper	— 30
Storekeeper	— 30
Assistant Storekeeper	— 15

In addition, the Civilian Storekeepers are also being promoted to Group A & B posts which are gazetted posts. Thus, there are adequate promotional avenues for Civilian Storekeepers in IAF and they compare favourably *vis-a-vis* the Airmen and Civilians belonging to other trades in IAF.

(b) Does not arise in view of (a) above.

मुरादाबाद के दंगों की न्यायिक जांच

5863. श्री राम विलास पासवान:
श्री जी० एम० बनातवाला:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने सभा में आश्वासन दिया था कि मुरादाबाद की घटनाओं की जांच करने के लिये उच्च-न्यायालय के एक न्यायाधीश की नियुक्ति की जायेगी ; और

(ख) यदि हां, तो इस प्रयोजन के लिये अब तक न्यायाधीश नियुक्त न किये जाने के क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा) : (क) और (ख). उत्तर प्रदेश राज्य सरकार ने 13 अगस्त, 1980 को मुरादाबाद में हुई घटनाओं की जांच पड़ताल करने के लिये एक जिला न्यायाधीश की अध्यक्षता में जांच आयोग अधिनियम, 1952 के अधीन एक जांच आयोग नियुक्त किया था। इसके पश्चात् साम्प्रदायिक दंगों के बारे में एक प्रस्ताव पर 3 दिसम्बर, 1980 को लोक सभा में हुई बहस के उत्तर में केन्द्रीय गृह मंत्री ने माननीय सदस्य द्वारा दिये गये सुझाव के संबंध में कहा था कि मैं मुख्य मंत्री से यह अनुरोध करूंगा कि वे जांच आयोग की अध्यक्षता करने के लिए एक उच्च न्यायालय के सेवारत न्यायाधीश को नामांकित करने के लिए उच्च न्यायालय के मुख्य न्यायाधीश से विचार विमर्श करें। तदनुसार, केन्द्रीय गृह मंत्री ने